

[Shri Balgovind Verma].

called retainer allowance, but that retainer allowance is not given to the people who work in these cane co-operatives. I think that the Labour Ministry should make some provision in this regard because these labourers too deserve it. If the labourers in the sugar factories can get the retainer allowance for the rest of the year, why should the labourers employed in the cane co-operatives not get this benefit? If they raise this question they are penalised there. And they cannot appeal to the courts also if they are punished.

Therefore, it is up to the Labour Ministry to see that such things are done away with, and an honourable way of life is guaranteed to all those who are engaged in this industry.

RELEASE OF MEMBERS ON PAROLE

Mr. Speaker: I have to inform the House that I have received the following letter dated the 22nd March 1963, from the Superintendent, Central Prison, Hyderabad:

"I have the honour to inform you that Shri Kolla Venkaiah, Member, Lok Sabha, who was detained in the Central Prison, Hyderabad, under Defence of India Rules, 1962, was released from this jail on 15 days' parole on the 21st March 1963 at 5.20 P.M. on entering a bond for Rs. 2,000 with two sureties, each for a like amount to the satisfaction of the Inspector General of Police.

"He shall surrender to the jail on the 6th April 1963, before 12.00 noon after the expiry of this parole period".

17.21 hrs.

DEMANDS FOR GRANTS—contd.

MINISTRY OF LABOUR AND EMPLOYMENT—contd.

The Minister of Planning and Labour and Employment (Shri Nanda): Mr. Speaker, it is appropriate that the industrial truce resolution which was a very early product of the emergency came to be discussed here. It figured very prominently in the discussion. Member after Member who spoke paid their tributes to the workers for their magnificent contribution in various ways and their splendid response to the challenge with which the nation was confronted because of the Chinese aggression. These tributes were well-deserved. All those engaged in industry in the country who have given such a good account of themselves deserve well of us.

At the same time, I heard here and also outside that there is a certain amount of feeling of discontent that there were violations of this resolution. These complaints arose largely from the side of the workers; the employers also have indicated in a few places something from their side too. I do not think that any great change has occurred, but it is also true that there are visible signs of some cases of bad relations. I therefore feel very much concerned about it. Hence I lay stress on one aspect of whatever has to be done in the field of labour relations. If anybody has even the remotest kind of impression that the emergency is somehow over and the stress of the emergency is not there and therefore our enthusiasm, if it wanes, does not matter, he is very much in the wrong. The emergency is very much with us now. It has not receded at all. Therefore, I have to emphasise this that it is not possible to go back to the old ways at all; I am speaking of the whole nation, workers particularly. There is no going back. We have to move forward still further with the things that have been achieved. We have to enlarge